GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 173

TO BE ANSWERED ON MONDAY, DECEMBER 1, 2025/ AGRAHAYANA 10, 1947 (SAKA)

SEIZURE OF SMUGGLED GOLD AND NARCOTICS

173. Dr. Nishikant Dubey:

Will the Minister of FINANCE be pleased to state:

- (a) whether the customs department has recorded seizure of huge quantities of smuggled gold and narcotics at airports and seaports during the last three years;
- (b) if so, the details thereof and the quantity and value of smuggled gold and narcotics at various airports and seaports in the country;
- (c) the stringent measures taken by the Government to control and curb smuggling of Gold and narcotics; and
- (d) whether the Government has filed cases on these smugglers and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) & (b): Yes. The details of gold and narcotics seizure cases at airports and seaports by Customs field formations and Directorate of Revenue Intelligence (DRI) from FY 2022-23 to FY 2025-26 (upto October 2025) are as below:

FY	No. of Cases	Quantity (in Kgs)	Value (in Rs. Crore)		
Details of gold seizure cases at Airports					
2022-23	4018	2775.88	1381.55		
2023-24	5962	3714.38	2081.39		
2024-25	2772	1848.29	1286.27		
2025-26 (upto Oct'25)	461	259.63	254.39		
Details of gold seizure cases at Seaports					
2022-23	0	0	0		
2023-24	2	1.28	0.66		
2024-25	0	0	0		
2025-26 (upto Oct'25)	0	0	0		
Details of narcotics seizure cases at Airports					
2022-23	468	1047.75	3457.22		
2023-24	275	1516.43	8027.42		
2024-25	515	2095.67	2231.84		
2025-26 (upto Oct'25)	549	3029.06	3364.96		

Details of narcotics seizure cases at Seaports				
2022-23	9	14491.75*	5692.34	
2023-24	1	22.20	220	
2024-25	3	5266.17	173.10	
2025-26 (upto Oct'25)	0	0	0	

^{*}This figure includes one seizure case of 13864 kgs of licorice roots soaked in heroin.

- (c) The Customs field formations and DRI keep a constant vigil and take operational measures, inter alia, based on intelligence, passenger profiling with the aid of Advance Passenger Information System (APIS), risk-based interdiction and targeting, non-intrusive inspection like baggage and container scanning; rummaging of carriers, including aircrafts, and coordination with other agencies for purposes of thwarting gold and narcotics smuggling. Field formations are regularly sensitized to newer methods of smuggling. On detection of gold/ narcotics smuggling cases, action is taken in accordance with law, including seizure and confiscation of smuggled gold/ narcotics and arrest and prosecution of the persons accused of smuggling.
- (d) The details of cases filed under the provisions of Customs Act, 1962 in connection with gold and under the provisions of NDPS Act, 1985 for narcotics smuggling are as below:

	No. of Cases in which	No. of persons				
FY	prosecution was	prosecuted in these				
	launched	cases				
	Gold Smuggling Cases at Airports					
2022-23	481	759				
2023-24	174	280				
2024-25	253	342				
2025-26	117	186				
(upto Oct'25)	117	180				
Gold Smuggling Cases at Seaports						
2022-23	0	0				
2023-24	0	0				
2024-25	0	0				
2025-26	0	0				
(upto Oct'25)	U	U				
Narcotics Smuggling Cases at Airports						
2022-23	144	139				
2023-24	153	179				
2024-25	209	253				
2025-26	209	268				
(upto Oct'25)	209	200				
Narcotics Smuggling Cases at Seaports						
2022-23	7	18				
2023-24	0	0				
2024-25	3	6				
2025-26	0	0				
(upto Oct'25)	l o	0				
